

Government of India, Ministry of Finance, Department of Revenue
भारत सरकार, वित्त मंत्रालय, राजस्व विभाग
Central Board of Indirect Taxes and Customs (CBIC)
केंद्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड (सीबीआईसी)
Office of the Additional Director General of Systems
प्रणाली महानिदेशालय के अतिरिक्त महानिदेशक का कार्यालय
GST and Central Excise, GST Bhavan, 1st and 5th floor,
जीएसटी और केंद्रीय उत्पाद शुल्क, जीएसटी भवन, पहली और पांचवी मंजिल,
No. 26/1, Mahatma Gandhi Road, Nungambakkam, Chennai -600034
सं. 26/1, महात्मा गाँधी रोड, नुंगंबक्कम, चेन्नई-600034

ADVISORY NO. 09 /2026 – HSNS INT 01 and INT 02 Filing Procedure

Sub: HSNS Cess - HSNS INT 01 and INTO 02 Filing Procedure in the CBIC
Taxpayer's portal – Regarding.

Attention is invited to The Health Security se National Security Cess (HSNS Cess) 2025 Act, notified on 16.12.2025 and being introduced with effect from 01.02.2026.

2. The HSNS Cess Application functionalities are developed and hosted on the designated Portal (www.cbic-gst.gov.in) (herein after referred to as 'Portal') and are functional from 01.02.2026.

3. The step-by-step procedure, for Filing Intimation for Sealing in FORM HSNS INT-01 and Intimation for De-sealing in FORM HSNS INT-02 in the Taxpayer portal i.e., "www.cbic-gst.gov.in" (herein after referred to as "Portal") with screenshots is detailed in the ANNEXURE-A.

4. The above advisory may be widely circulated to sensitize the field officers and trade.

Digitally signed by
Sahil Inamdar
Date: 05-06-2026
13:49:27

साहिल इनामदार | Sahil Inamdar
अतिरिक्त महानिदेशक | Additional Director General,
प्रणाली महानिदेशालय, चेन्नई | DG Systems, Chennai

To

1. All the Pr. Chief Commissioners/Chief Commissioners of GST Zones.
2. The Pr. DG/DG, DGGI/DGGST/DG (Audit)/DG (TPS).
3. The Commissioner, GST (Policy Wing).
4. The Commissioner, Central Excise (Policy Wing).
5. All the Pr. Commissioners/Commissioners of GST.
6. The Pr. ADG /ADGs of Systems, New Delhi/ Bengaluru / Kolkata/ Mumbai
7. The Joint Secretary, TRU 1
8. The Joint Secretary, DOR.
9. Web master, CBIC

Copy submitted to.

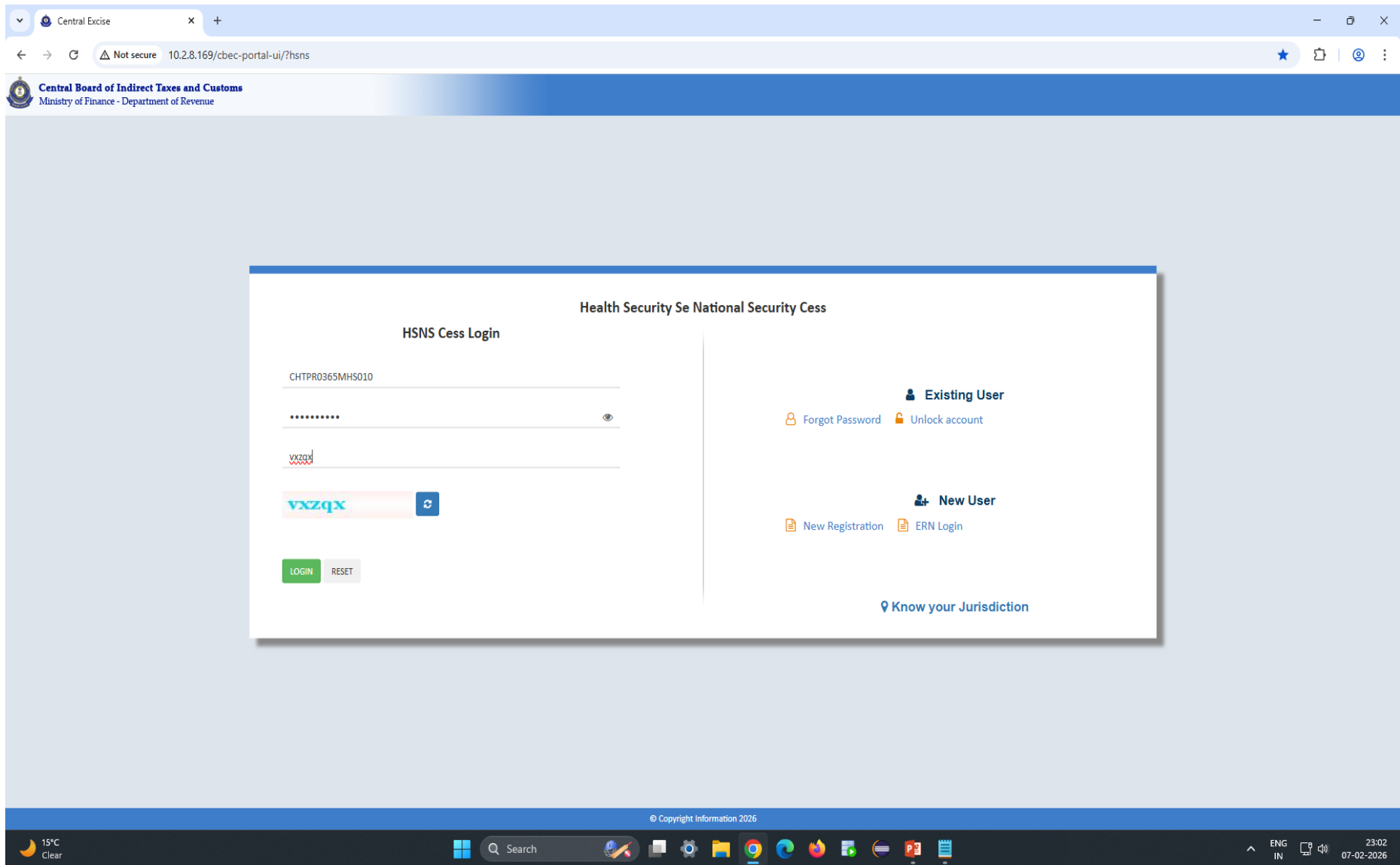
1. The Pr. Director General, Systems & Data Management, New Delhi -----for information
2. PS to the Member (IT) ----- for information.

ANNEXURE-A: STEP BY STEP PROCEDURE FOR FILING FORM HSNS INT-01 AND INT-02

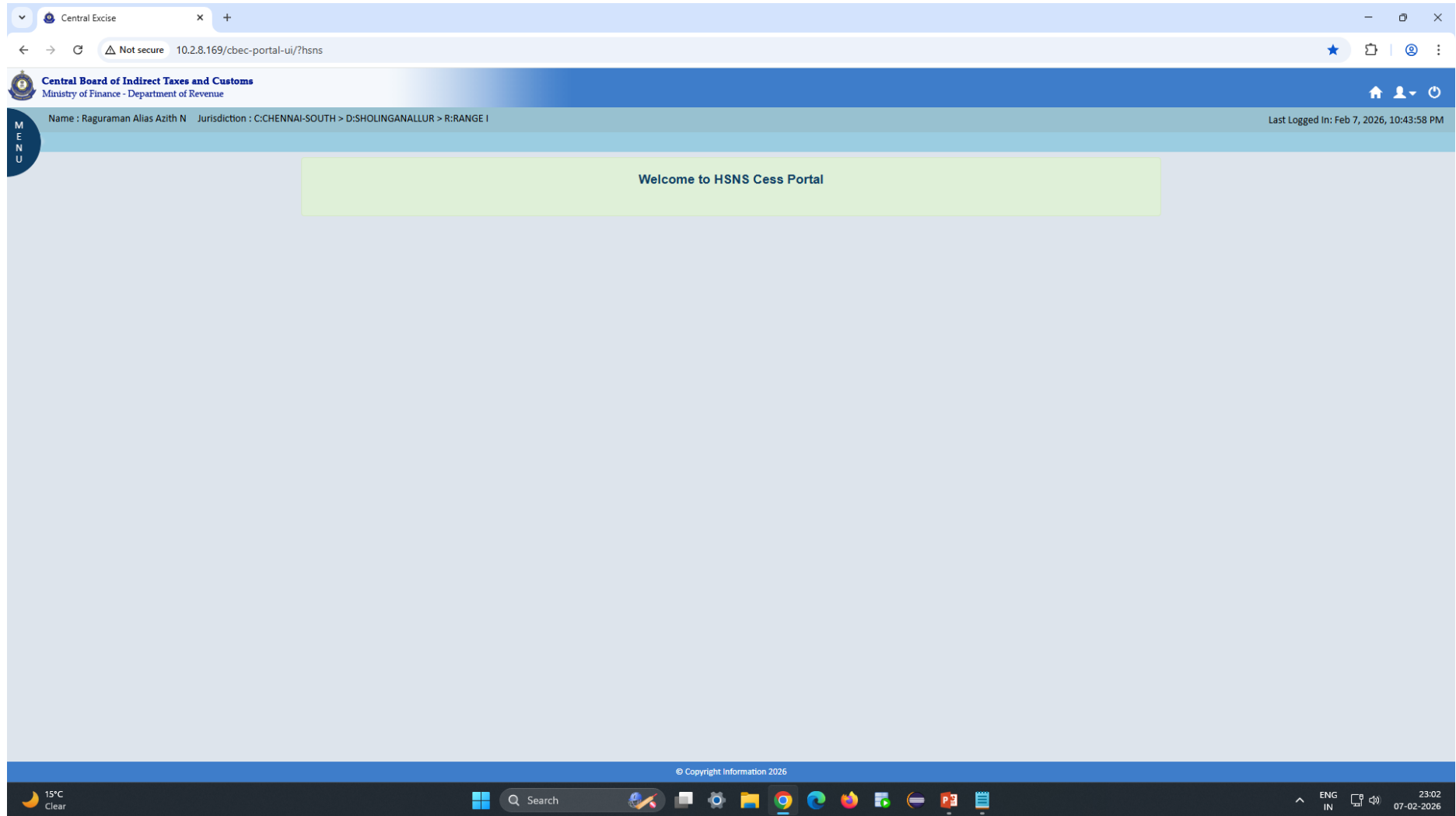
1. The portal for Central Excise is www.cbic-gst.gov.in.

The screenshot displays the homepage of the Central Board of Indirect Taxes and Customs (CBIC) portal. The browser's address bar shows the URL cbic-gst.gov.in/#. The page header includes the Ministry of Finance - Department of Revenue logo, the text "Central Board of Indirect Taxes and Customs Goods and Services Tax", and the "NATION TAX MARKET" logo. A navigation menu contains links for GST Acts, Services, SVLDRS, ACES (CE&ST), Archives, HSNS, and SBS Login. A banner at the top right offers a "हिन्दी" (Hindi) option, a Sitemap, and Help. A central banner features the CBEC logo and the text "CBEC Central Board of Excise and Customs is now CBIC Central Board of Indirect Taxes and Customs @cbic_india". Below the banner are three sections: "What's New" with a list of updates, "Image Gallery" with a "GST DAY Celebrated at CBIC offices across the country" image, and "CBIC MITRA HELPDESK" with a "Query Form" and contact number "1800 425 0232". The Windows taskbar at the bottom shows the system time as 21:47 on 04-02-2026.

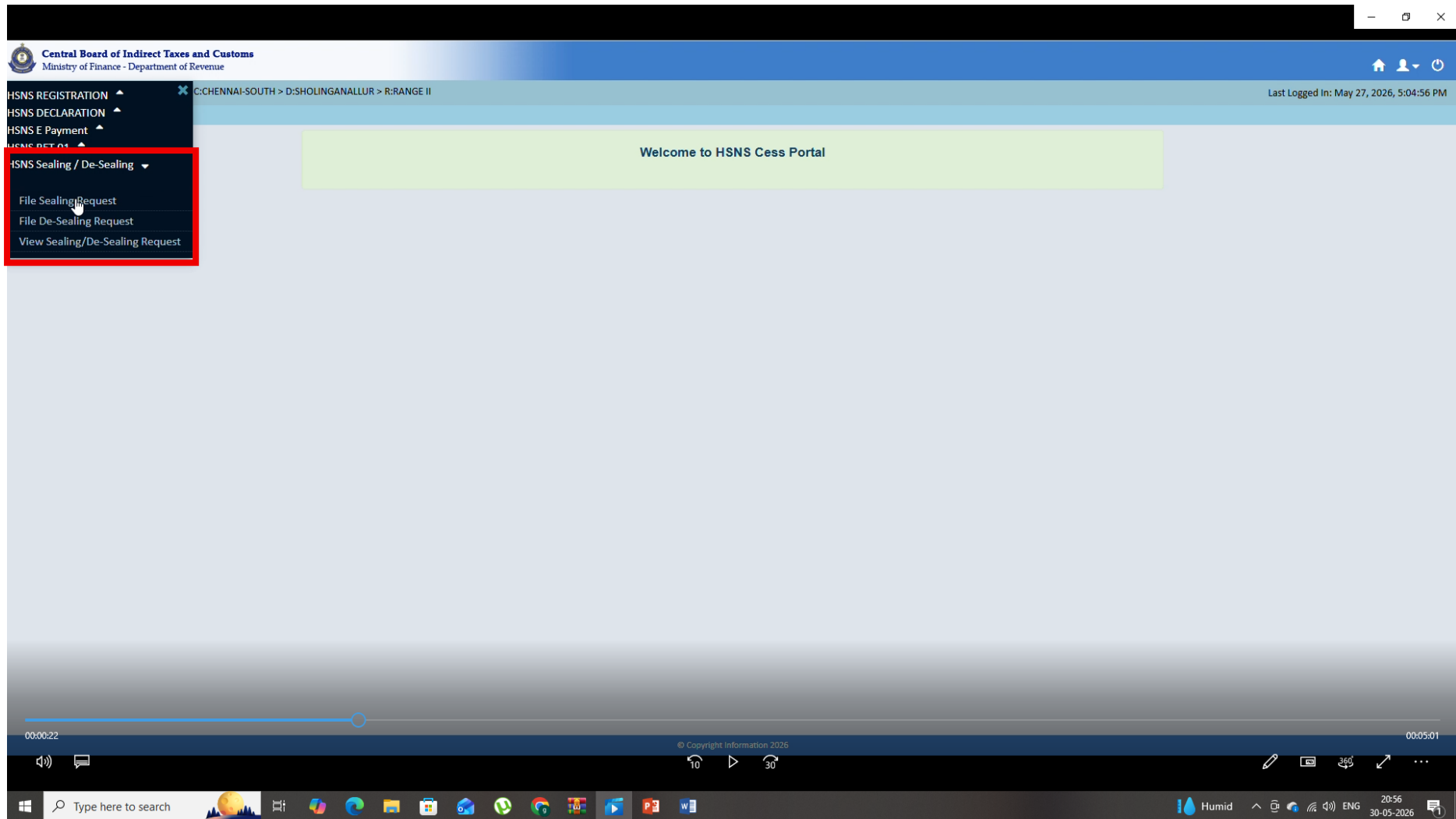
2. Click on HSNS> **HSNS CESS Login** which leads to the relevant Taxpayer Login.



3. Taxpayer needs to enter login credentials and click submit button, then the Taxpayer dashboard will appear. Two factor Authentication (ie., entering OTP received in the Registered Mobile no./Mail id) will be available after second week of June 2026.



4. Under Menu>HSNS Sealing / De-Sealing >File Sealing Request.



5. On clicking “File Sealing Request” the following page namely “Intimation for Sealing Machine/ Manual Process unit –Form HSNS INT-01”, will be displayed on the screen. During the **Registration**, the taxpayer had to select the “Category of Taxable Person” under ‘ “Categorisation of Taxable Activity” among the two options namely 1. Wholly or Partly Machine Process , 2. Wholly Manual Process.

The screenshot shows a web browser window displaying the 'Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01' form. The header includes the Central Board of Indirect Taxes and Customs logo and name. The user's name is Siranjeevi, and the jurisdiction is C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II. The form title is highlighted in a red box. Section 1, 'Details of Registered Person', contains fields for HSNS Registration No. (DRUPA1380RH5005), Legal name (Siranjeevi), and Address of registered factory (Shree royal apartment.501 akshara int school roadchennai Tamil Nadu 600006). A dropdown menu for 'Machine(s) to be Sealed' is open, showing a table with one entry: Sl. No. 1, Registration No. of the machine (as per FORM HSNS DEC-01) with a 'Select a Value' dropdown, and an 'Action' button. Section 3, 'Reason for Shutdown', has a 'Reason *' dropdown with a 'Select a Value' option and a 'Next' button. The Windows taskbar at the bottom shows the time as 00:00:22 and the date as 30-05-2026.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevi Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:04:56 PM

Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01
(Under Rule 15 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. DRUPA1380RH5005 Legal name Siranjeevi Address of registered factory Shree royal apartment.501 akshara int school roadchennai Tamil Nadu 600006

Sir/Madam,

In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate 1 (No. of machines)/ manual process unit, with effect from dd-mm-yyyy (date) and request for sealing of the same.

Machine Installed Details & Reason Verification

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine (as per FORM HSNS DEC-01)	Action
1	Select a Value	[Delete]

Add

3. Reason for Shutdown

Reason * Select a Value

Next

The screenshot displays the 'HSNS REG-01' portal with the following details:

- Page Title:** HSNS REG-01
- Navigation Tabs:** Business Details, Address of Manufacturing Premises (Factory), **Categorisation of Taxable Activity**, Details of Promoter/ Partners/ Directors, Authorized Signatory, Bank Details, Verification.
- Section Header:** Based on Section 4 and Schedule II of the HSNS Cess Act, 2025
- Form Fields:**
 - Category of Taxable Person:** Wholly or partly machine-based process
 - Nature of Control over Machines/Process:** Owner
 - CTH:** 21069020
 - Description of Specified Goods (As per Schedule I):** PAN MASALA
- Buttons:** Previous, Save, Next
- Footer:** © Copyright Information 2026

If the Taxpayer had selected “Category of Taxable Person” under “Categorisation of Taxable Activity” as “Wholly or Partly Machine Process”, the following screen(MACHINE PROCESS)will appear.

6.PROCEDURE FOR FILING INTIMATION FOR SEALING : MACHINE PROCESS “Basic Information” under Table 1, viz., HSNS Registration No, Legal Name, and Address of the factory / premises will be auto fetched from the System.

The screenshot shows the 'Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01' web interface. The header includes the Central Board of Indirect Taxes and Customs logo and navigation links. The user's name is Siranjeevi, and the jurisdiction is C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II. The form is divided into three main sections: 1. Details of Registered Person, 2. Machine(s) to be Sealed, and 3. Reason for Shutdown. The first section contains input fields for HSNS Registration No. (DRUPA1380RHS005), Legal name (Siranjeevi), and Address of registered factory (Shree royal appartment 501 akshara int school roadchennai Tamil Nadu 600006). A red box highlights these fields. Below this, there is a text area for a declaration and a date picker. The second section is a table with columns for Sl. No., Registration No. of the machine, and Action. The third section has a dropdown for Reason and a Next button.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevi Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:04:56 PM

Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01

(Under Rule 15 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No.	Legal name	Address of registered factory
DRUPA1380RHS005	Siranjeevi	Shree royal appartment 501 akshara int school roadchennai Tamil Nadu 600006

Sir/Madam,

In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machines)/ manual process unit, with effect from (date) and request for sealing of the same.

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine (as per FORM HSNS DEC-01)	Action
1	Select a Value	<input type="button" value="Delete"/>

3. Reason for Shutdown

Reason *

Select a Value

6.1. In the request, the taxpayer needs to enter “no of machines” and the date from which they intend to not operate the machine/machines as below:

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjevii Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:04:56 PM

Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01

(Under Rule 15 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. Legal name Address of registered factory

Sir/Madam,

In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machines)/ manual process unit, with effect from (date) and request for sealing of the same.

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine (as per FORM HSNS DEC-01)	Action
1	<input type="text" value="Select a Value"/>	<input type="button" value=""/>

3. Reason for Shutdown

Reason *

7. Machine Installed Details & Reason:

After entering the requisite details in the request, the taxpayer needs to select the Machine Registration Number which will be available in the dropdown menu (list of machines declared in the Declaration) under the “**Machine(s) to be Sealed**”. On clicking “Add” button the taxpayer can add another machine from the list of machines available in the dropdown menu.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevi Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:04:56 PM

Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01

(Under Rule 15 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. Legal name Address of registered factory

Sir/Madam,

In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machines)/ manual process unit, with effect from (date) and request for sealing of the same.

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine (as per FORM HSNS DEC-01)	Action
1	<input type="text" value="Select a Value"/> DRUPA1380RHS005001 DRUPA1380RHS005002	<input type="button" value="Add"/>

3. Reason for Shutdown

Reason *

7.1 **Reason for Shutdown:** After selecting the Machines(s) to be Sealed, the taxpayer needs to select the reason under the “Reason for Shutdown” tab, where options namely ANNUAL MAINTENANCE, LACK OF RAW MATERIAL, REPAIR OF MECHANICAL PARTS & ANY OTHER REASON” will be available.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevii Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:04:56 PM

Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01

(Under Rule 15 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. Legal name Address of registered factory

Sir/Madam,

In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machines)/ manual process unit, with effect from (date) and request for sealing of the same.

Machine Installed Details & Reason | Verification

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine (as per FORM HSNS DEC-01)	Action
1	<input type="text" value="DRUPA1380RH5005001"/>	<input type="button" value="Delete"/>

3. Reason for Shutdown

Reason *

- Select a Value
- Select a Value
- ANNUAL MAINTENANCE
- LACK OF RAW MATERIAL
- REPAIR OF MECHANICAL PARTS
- ANY OTHER REASON

00:00:22 | © Copyright Information 2026 | 00:05:01

Windows taskbar: Type here to search, Sleepy duckling nods..., 20:57 30-05-2026

7.2. In case if the taxpayer selects the option “ANY OTHER REASON”, a checkbox will be displayed where the taxpayer needs to specify the reason.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevi | Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II | Last Logged In: May 27, 2026, 5:04:56 PM

Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01

(Under Rule 15 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. Legal name Address of registered factory

Sir/Madam,

In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machines)/ manual process unit, with effect from (date) and request for sealing of the same.

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the machine (as per FORM HSNS DEC-01)	Action
1	<input type="text" value="DRUPA1380RH5005001"/>	<input type="button" value="Remove"/>

3. Reason for Shutdown

Reason *

Please specify reason *

7.3. On clicking “Next” button, “Verification tab will be displayed. After clicking the boxes under the “Declaration” and entering the details in “Verification”, the taxpayer can submit the application by clicking “submit” button.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevi Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:04:56 PM

Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01

(Under Rule 15 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. Legal name Address of registered factory

Sir/Madam,

In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machines)/ manual process unit, with effect from (date) and request for sealing of the same.

Machine Installed Details & Reason **Verification**

4. Declaration

- I/we declare that the machine(s)/ manual process unit mentioned above will remain completely non-operational from the date of sealing.
- I/we understand that no production can take place on these machines/ manual process unit until the de-sealing of the same is done by the Proper Officer.

5. Verification

I, , being the Authorized Signatory, hereby declare that the information provided above is true and correct to the best of my knowledge.

Place * Date *

00:01:49 © Copyright Information 2026 00:03:34

7.4. On submitting the application, the following page will be displayed along with a message of successful filing of form along with the “Intimation Number” on the screen. The intimation number consists of HSNS Registration number_INT01/INT02_Sequential Number of Application_ Date of Application

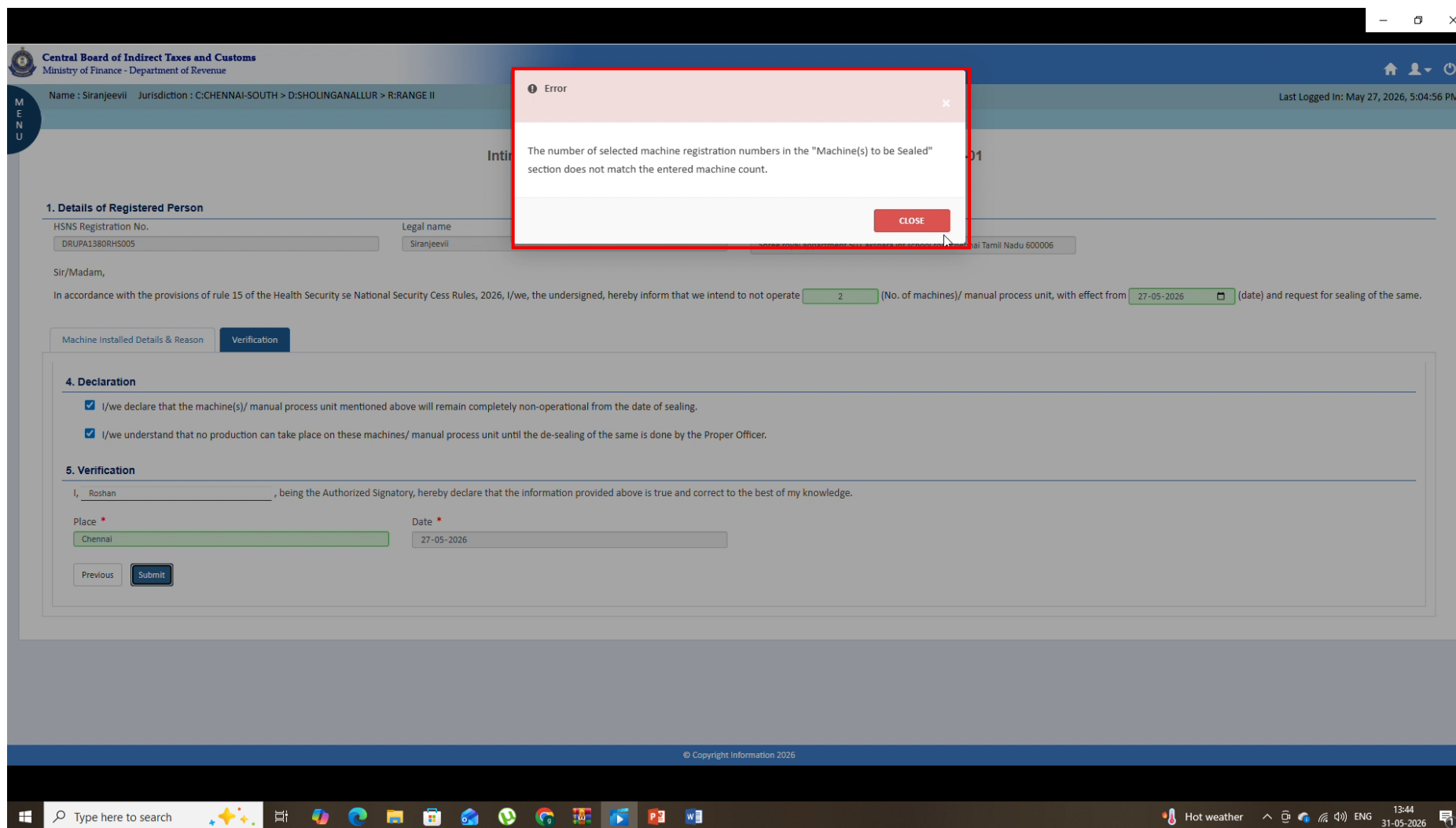
The screenshot displays the Central Board of Indirect Taxes and Customs (CBIC) portal. At the top, the header includes the CBIC logo, the text "Central Board of Indirect Taxes and Customs Ministry of Finance - Department of Revenue", and user information: "Name : Siranjeevil Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II" and "Last Logged In: May 27, 2026, 5:04:56 PM".

A success message box is highlighted with a red border, containing the text: "Success", "INT-01 Request submitted successfully", and "Intimation No: DRUPA1380RHS005_INT01_003_27052026". A "CLOSE" button is visible at the bottom right of the message box.

The main form area is titled "1. Details of Registered Person" and includes fields for "HSNS Registration No." (DRUPA1380RHS005) and "Legal name" (Siranjeevil). Below this, there is a section for "Machine Installed Details & Reason" with a "Verification" button. The "4. Declaration" section contains two checked checkboxes: "I/we declare that the machine(s)/ manual process unit mentioned above will remain completely non-operational from the date of sealing." and "I/we understand that no production can take place on these machines/ manual process unit until the de-sealing of the same is done by the Proper Officer." The "5. Verification" section includes a signature line for "Roshan", a "Place" field (Chennai), and a "Date" field (27-05-2026). "Previous" and "Submit" buttons are located at the bottom of the form.

The bottom of the screenshot shows a Windows taskbar with the system tray displaying "29°C Mostly sunny", "07:32", and "31-05-2026".

7.5. In case if the 'count of the machine' entered in the request and the count of 'Machine Registration Number' selected for sealing does not match, the following error message will be displayed.



8. VIEW SEALING / DE-SEALING REQUEST:

After successful submission, the taxpayer can view the filed application by navigating to MENU>HSNS Sealing / De-sealing > View Sealing / De-sealing Request.

The screenshot displays the CBIC portal interface. At the top, the header includes the logo and name of the Central Board of Indirect Taxes and Customs, Ministry of Finance - Department of Revenue. The breadcrumb trail shows the user is in C.CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II. The page title is 'VIEW SEALING / DE-SEALING LIST'. Below the title, there is a search bar with two input fields: 'Legal Name of Business' (containing 'Siranjeevii') and 'Form Type' (a dropdown menu with '-- Select --'). A 'Search' button is located to the right of these fields. On the left side, a navigation menu is visible, with 'View Sealing/De-Sealing Request' highlighted in a red box. The bottom of the screenshot shows a Windows taskbar with various application icons and system tray information including the date (31-05-2026) and time (07:50).

8.1. On clicking “ View Sealing / De-sealing Request”, the following page namely “VIEW SEALING/ DE-SEALING LIST” will be displayed where the list of applications filed so far will be available along with the status. By selecting the particular “Sealing /De-Sealing Request Number ” which is hyperlinked, the taxpayer can view the filed application.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevi | Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II | Last Logged In: May 27, 2026, 5:04:56 PM

VIEW SEALING / DE-SEALING LIST

HSNS Registration No. Legal Name of Business Form Type

S.No.	Sealing / De-Sealing Request Number	Filing Date	Form Type	Status
1	DRUPA138ORHS005_INT01_003_27052026	27-05-2026	INT-01	INT-01 Filed
2	DRUPA138ORHS005_INT01_002_27052026	27-05-2026	INT-01	Sealing Executed
3	DRUPA138ORHS005_INT01_001_27052026	27-05-2026	INT-01	Withdrawn

« Previous 1 Next »

00:03:12 | © Copyright Information 2026 | 00:02:11

8.2. On clicking the “Sealing /De-Sealing Request Number”, the following page will be displayed. “Withdraw” option is available in this page. In case if the taxpayer intends to change the details in the request/withdraw the request, the taxpayer can use this option. Once the application is withdrawn, the status of the application will be changed to “withdrawn”. The taxpayer can file any number of request in a day.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevii Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:04:56 PM

Intimation for Sealing of Machine / Manual Process Unit – FORM HSNS INT-01

(Under Rule 15 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. Legal name Address of registered factory

Sir/Madam,

In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machines) / manual process unit, with effect from (date) and request for sealing of the same.

Machine Installed Details & Reason Verification **Observer Observation** **Withdraw** Download PDF

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the Machine (as per FORM HSNS DEC-01)
1	DRUPA1380RHS005001

3. Reason for Shutdown

Reason

Next

00:03:17 © Copyright information 2025 00:02:06

8.3. WITHDRAW option: The following message will be displayed on clicking “Withdraw” option.

The screenshot shows the 'Intimation for Sealing of machine / manual Process Unit - FORM HSNS INT-01' interface. A red-bordered dialog box is overlaid on top, containing the text 'appgstprep.cbic.gov.in says' and 'Are you sure you want to withdraw this request?' with 'OK' and 'Cancel' buttons. The background form includes a header with the Central Board of Indirect Taxes and Customs logo and name, and user details for Siranjeevi. The main section is titled '1. Details of Registered Person' and contains fields for HSNS Registration No. (DRUPA1380RHS005), Legal name (Siranjeevi), and Address of registered factory (Shree royal apartment 501 akshara int school roadchennai Tamil Nadu 600006). Below this is a paragraph for the undersigned to inform of the intention to not operate a certain number of machines (1) with effect from a specific date (27/05/2026). At the bottom right of the form, there are 'Withdraw' and 'Download PDF' buttons. The 'Officer Observation' section is currently empty, displaying a table with columns for SL. No., Transaction Status, Actual Date of the Sealing/ De-Sealing Process, Updated Date, BSNL Ticket Number, BSNL Ticket Date, Latitude, Longitude, and Remarks. The Windows taskbar at the bottom shows the system time as 08:13 on 31-05-2026.

8.4. If “OK” button is clicked the following page along with the message “Intimation Request withdrawn successfully” will be displayed and also the status of application will be changed to “Withdrawn”.

The screenshot displays a web application interface for the Central Board of Indirect Taxes and Customs. A success message is shown in a green box: "Success" and "Intimation request withdrawn successfully". The background shows the application details for "NS INT-01".

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevil Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:04:56 PM

Intimation

1. Details of Registered Person

HSNS Registration No.	Legal name	Address of registered factory
DRUPA1380RH5005	Siranjeevil	Shree royal apartment 501 akshara int school roadchennai Tamil Nadu 600006

Sir/Madam,
In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machines) / manual process unit, with effect from (date) and request for sealing of the same.

Machine Installed Details & Reason | Verification | **Officer Observation** | [Withdraw](#) | [Download PDF](#)

Officer Observation

Sl. No.	Transaction Status	Actual Date of the Sealing/ De-Sealing Process	Updated Date	BSNL Ticket Number	BSNL Ticket Date	Latitude	Longitude	Remarks
No observation details found								

[Previous](#)

00:03:27 | © Copyright Information 2026 | 00:01:56

Windows taskbar: Type here to search, Sleepy duckling nods..., 08:16, 31-05-2026



M
E
N
U

VIEW SEALING / DE-SEALING LIST

HSNS Registration No.

DRUPA1380RHS005

Legal Name of Business

Siranjeevii

Form Type

Select All

Search

S.No.	Sealing / De-Sealing Request Number	Filing Date	Form Type	Status
1	DRUPA1380RHS005_INT01_003_27052026	27-05-2026	INT-01	Withdrawn
2	DRUPA1380RHS005_INT02_001_27052026	27-05-2026	INT-02	De-Sealing Executed
3	DRUPA1380RHS005_INT01_002_27052026	27-05-2026	INT-01	Sealing Executed
4	DRUPA1380RHS005_INT01_001_27052026	27-05-2026	INT-01	Withdrawn

« Previous 1 Next »

00:03:35

00:01:48

© Copyright Information 2026



Type here to search



31°C Mostly sunny

08:19

31-05-2026

8.5. Download Option: The Request filed can also be downloaded by clicking download button in green color which is available at the right side top corner.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevil Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:04:56 PM

Intimation for Sealing of Machine / Manual Process Unit – FORM HSNS INT-01

(Under Rule 15 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. Legal name Address of registered factory

Sir/Madam,

In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machines) / manual process unit, with effect from (date) and request for sealing of the same.

Machine Installed Details & Reason | Verification | Officer Observation | [Withdraw](#) | [Download PDF](#)

2. Machine(s) to be Sealed

Sl. No.	Registration No. of the Machine (as per FORM HSNS DEC-01)
1	DRUPA1380RHS005001
2	DRUPA1380RHS005002

3. Reason for Shutdown

Reason

[Next](#)

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9. PROCEDURE FOR FILING INTIMATION FOR SEALING : MANUAL PROCESS

9.1. If the Taxpayer had selected “Category of Taxable Person” under “Categorisation of Taxable Activity” as “Wholly Manual Process”, the following screen(MANUAL PROCESS)will appear. “Basic Information” under Table 1, viz., HSNS Registration No, Legal Name, and Address of the factory / premises will be auto fetched from the System.

The screenshot displays the 'Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01' form on the Central Board of Indirect Taxes and Customs portal. The form is titled 'Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01 (Under Rule 15 of the HSNS Cess Rules, 2026)'. The user is logged in as 'B Bhuvaneshwari' from the 'CHENNAI-SOUTH' jurisdiction.

1. Details of Registered Person

HSNS Registration No.	Legal name	Address of registered factory
AWZPB7960MHS007	B Bhuvaneshwari	GST Bhawan 25 GST BhawanKaralkal Andhra Pradesh 609606

Sir/Madam,
In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate [] (No. of machines)/ manual process unit, with effect from [dd-mm-yyyy] (date) and request for sealing of the same.

2. Manual Process Unit to be Sealed

SL No.	Description of Process(as per FORM HSNS DEC-01)	Action
1	Select a Value	[]

3. Reason for Shutdown

Reason *
e.g., Annual maintenance, lack of raw material, repair of mechanical parts, or any other reason.

Select a Value

Next

9.2. In the request, the taxpayer needs to enter “No of units” and the date from which they intend to not operate. Under the tab “Manual Process Details & Reason” needs to select unit to be Sealed the as below:

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : B Bhuvaneshwari Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 9:35:04 AM

Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01

(Under Rule 15 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. Legal name Address of registered factory

Sir/Madam,

In accordance with the provisions of rule 15 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to not operate (No. of machines)/ manual process unit, with effect from (date) and request for sealing of the same.

Manual Process Details & Reason | Verification

2. Manual Process Unit to be Sealed

Sl. No.	Description of Process(as per FORM HSNS DEC-01)	Action
1	Manual Process ----- Select a Value ----- Manual Process	<input type="button" value="Add"/>

3. Reason for Shutdown

Reason *
e.g., Annual maintenance, lack of raw material, repair of mechanical parts, or any other reason.
----- Select a Value -----

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31°C Sunny 10:48 27-05-2026

9.3. Reason for Shutdown: After selecting the Machines(s) to be Sealed, the taxpayer needs to select the reason under the “Reason for Shutdown” tab where options namely ANNUAL MAINTENANCE, LACK OF RAW MATERIAL, REPAIR OF MACHANICAL PARTS & ANY OTHER REASON” will be available. In case if the taxpayer selects the option “ANY OTHER REASON”, a checkbox will be displayed where the taxpayer needs to specify the reason.

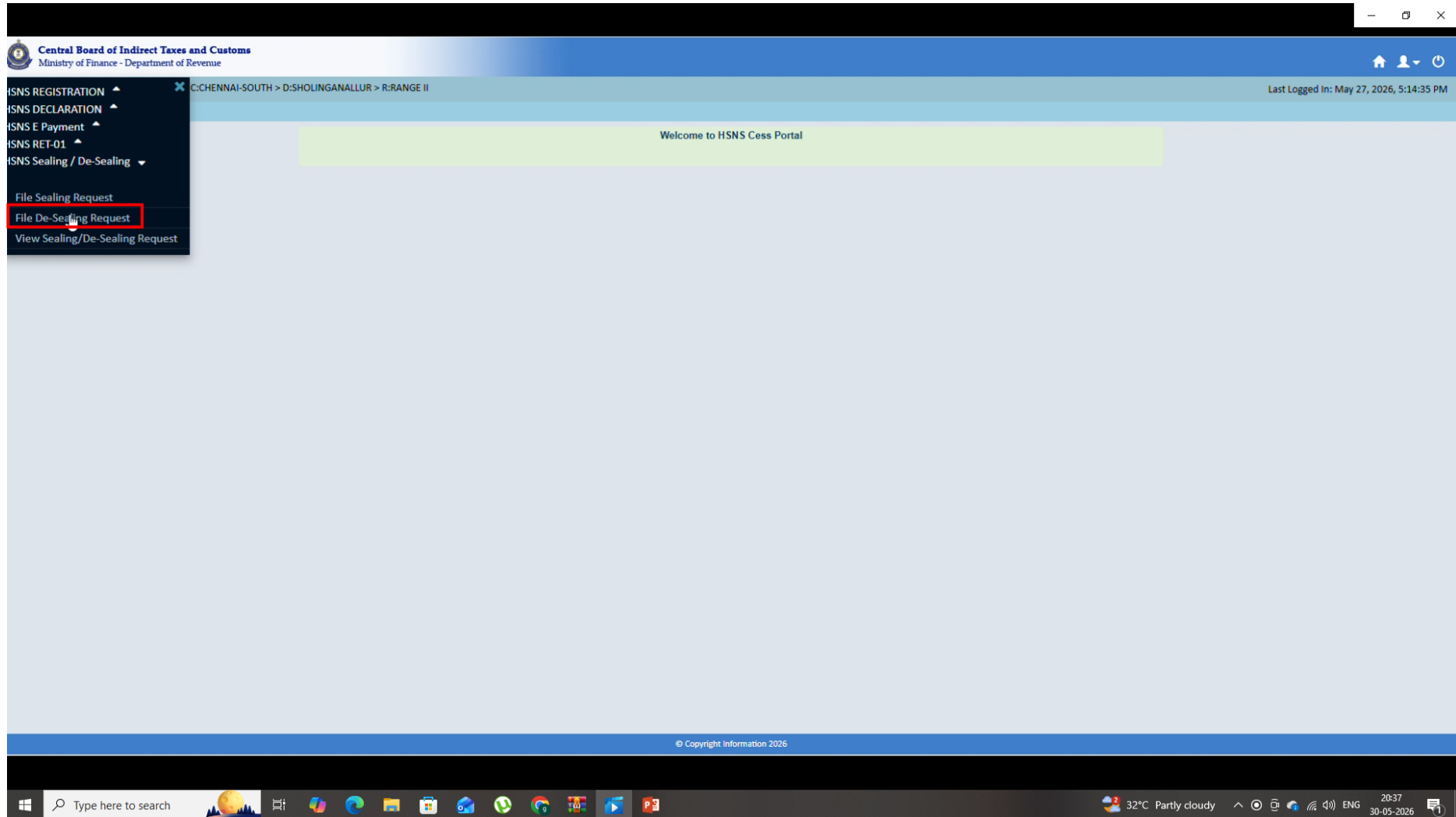
The screenshot displays the 'Intimation for Sealing of Machine/ Manual Process unit- FORM HSNS INT-01' form on the CBIC portal. The form is divided into three main sections:

- 1. Details of Registered Person:** This section contains fields for HSNS Registration No. (AWZPB7960MHS007), Legal name (B Bhuvaneshwari), and Address of registered factory (GST Bhawan 25 GST BhawanKaraikal Andhra Pradesh 609606). It also includes a field for the number of machines (1) and the effective date (28-05-2026).
- 2. Manual Process Unit to be Sealed:** This section features a table with columns for Sl. No., Description of Process (as per FORM HSNS DEC-01), and Action. A single entry is shown with Sl. No. 1 and Description 'Manual Process'. An 'Add' button is located to the right of the table.
- 3. Reason for Shutdown:** This section contains a dropdown menu for selecting the reason. The dropdown is highlighted with a red box, showing the following options: ANNUAL MAINTENANCE, LACK OF RAW MATERIAL, REPAIR OF MECHANICAL PARTS, and ANY OTHER REASON.

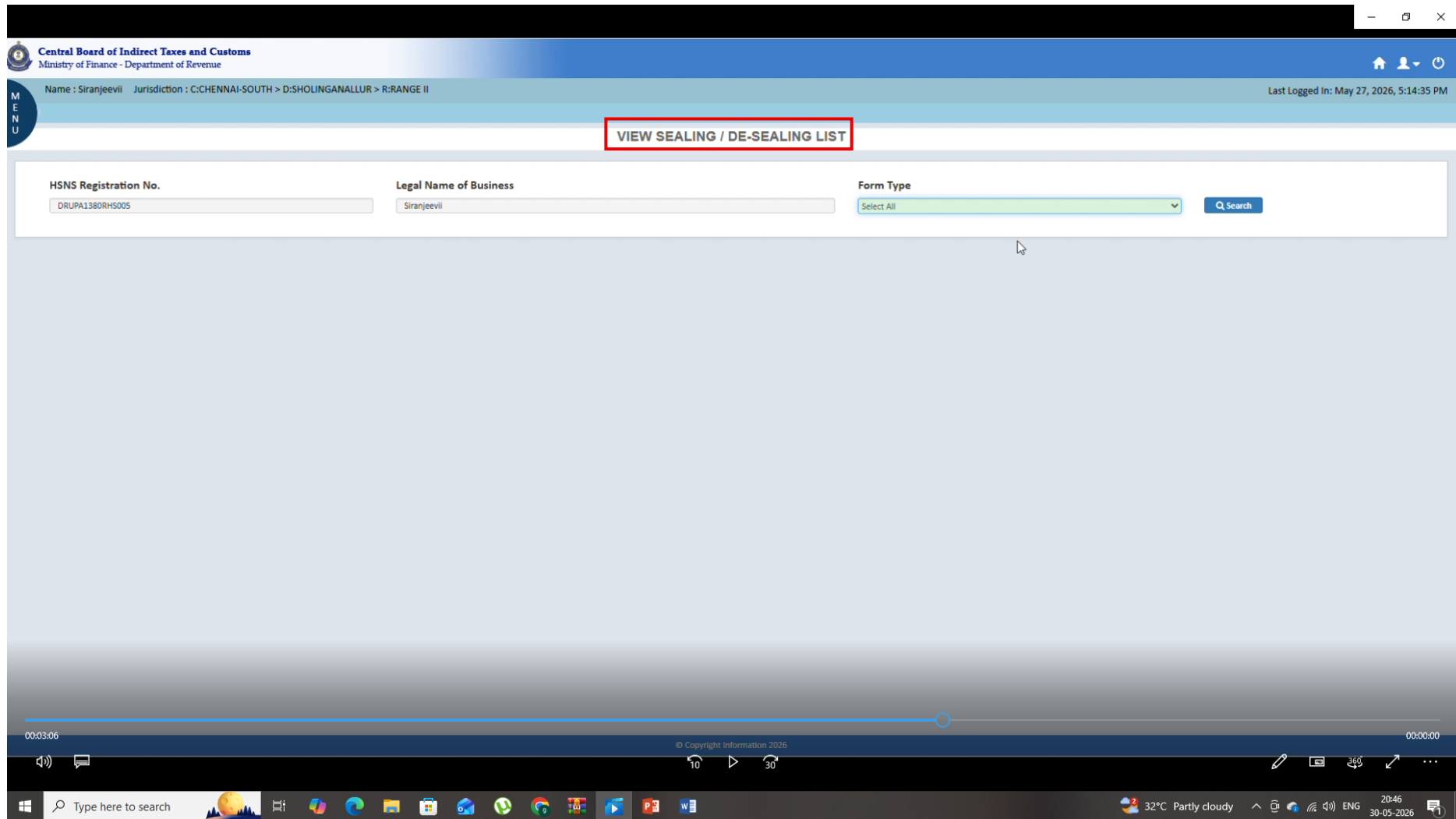
The procedure for filling Declaration, Verification, view of filed request, Withdrawal of request and downloading of filed Form of INT-01(Manual) are the same as mentioned above for INT-01(Machine).

10. PROCEDURE FOR FILING INTIMATION FOR DE-SEALING IN THE FORM INT-02

Under Menu>HSNS Sealing / De-Sealing >File De-Sealing Request.



10.1 On clicking “File De-Sealing Request”, the following page namely “View Sealing / De-Sealing List” will be displayed. In the Form Type , taxpayer can select either INT-01 or Select All and then have to click search button .



10.2. Once the Search button is clicked, the following page will be displayed with the details of requests filed so far.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevi Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:14:35 PM

VIEW SEALING / DE-SEALING LIST

HSNS Registration No. Legal Name of Business Form Type

S.No.	Sealing / De-Sealing Request Number	Filing Date	Form Type	Status
1	DRUPA1380RHS005_INT01_004_27052026	27-05-2026	INT-01	Sealing Executed
2	DRUPA1380RHS005_INT01_003_27052026	27-05-2026	INT-01	Withdrawn
3	DRUPA1380RHS005_INT02_001_27052026	27-05-2026	INT-02	De-Sealing Executed
4	DRUPA1380RHS005_INT01_002_27052026	27-05-2026	INT-01	Sealing Executed
5	DRUPA1380RHS005_INT01_001_27052026	27-05-2026	INT-01	Withdrawn

« Previous 1 Next »

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10.3. De-Sealing request can be filed only in respect of the machine for which Sealing was executed by the Department. The taxpayer can select the Sealing Request Number whose status is “Sealing Executed”.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevil Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:14:35 PM

VIEW SEALING / DE-SEALING LIST

HSNS Registration No. Legal Name of Business Form Type

DRUPA1380RHS005 Siranjeevil Select All Search

S.No.	Sealing / De-Sealing Request Number	Filing Date	Form Type	Status
1	DRUPA1380RHS005_INT01_004_27052026	27-05-2026	INT-01	Sealing Executed
2	DRUPA1380RHS005_INT01_003_27052026	27-05-2026	INT-01	Withdrawn
3	DRUPA1380RHS005_INT02_001_27052026	27-05-2026	INT-02	De-Sealing Executed
4	DRUPA1380RHS005_INT01_002_27052026	27-05-2026	INT-01	Sealing Executed
5	DRUPA1380RHS005_INT01_001_27052026	27-05-2026	INT-01	Withdrawn

« Previous 1 Next »

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10.4. On selecting the “Sealing / De-Sealing Request Number” which is hyperlinked, the following page will be displayed. The taxpayer needs to mention the number of machines for which de-sealing is requested and the date from which de-sealing is requested.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevi Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II Last Logged In: May 27, 2026, 5:14:35 PM

Intimation for De-Sealing of Machine(s)/ manual process unit – FORM HSNS INT-02

(Under Rule 17 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. DRUPA1380RH5005
Legal name Siranjeevi
Factory address Shree royal apartment 501 akshara int school roadchennai Tamil Nadu 600006

Sir/Madam,
In accordance with rule 17 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to operate **1** (No. of machines)/ manual process unit with effect from **26-05-2026** (date) and request for desealing of the same.

Machine Installed Details & Reason Verification

2.Details of Machine(s) to be De-Sealed

Sl. No.	Registration No. of the machine (as per FORM HSNS DEC-01)	Date of sealing of machine	Action
1	Select a Value	dd/mm/yyyy	

Next **Add**

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10.5. Under the “Details of Machine(s) to be De-Sealed” tab, Registration number of the Machines for which sealing was executed will be available in the dropdown menu. In case if the sealing was executed for 4 machines, the taxpayer can now request for de-sealing even 1 / 2 / 3 / all 4 machines. Please ensure that the count of the machine(s) entered in the request and the number of machines selected for de-sealing should be the same. In case if the taxpayer entered “2” in the request box and selected 3 machine registration numbers in dropdown menu (details of Machine(s) to be De-sealed), while submitting the request, the system will throw an error message as “The number of selected machine registration numbers in the “Machine to be De-Sealed ”section does not match the entered machine count.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : Siranjeevi | Jurisdiction : C:CHENNAI-SOUTH > D:SHOLINGANALLUR > R:RANGE II | Last Logged In: May 27, 2026, 5:14:35 PM

Intimation for De-Sealing of Machine(s)/ manual process unit – FORM HSNS INT-02

(Under Rule 17 of the HSNS Cess Rules, 2026)

1. Details of Registered Person

HSNS Registration No. Legal name Factory address

Sir/Madam,
In accordance with rule 17 of the Health Security se National Security Cess Rules, 2026, I/we, the undersigned, hereby inform that we intend to operate (No. of machines)/ manual process unit with effect from (date) and request for desealing of the same.

2. Details of Machine(s) to be De-Sealed

Sl. No.	Registration No. of the machine (as per FORM HSNS DEC-01)	Date of sealing of machine	Action
1	<input type="text" value="Select a Value"/> <ul style="list-style-type: none"> <input type="text" value="Select a Value"/> <li style="background-color: #007bff; color: white;">DRUPA1380RH9005001 DRUPA1380RH5005002 	<input type="text" value="dd/mm/yyyy"/>	<input type="button" value="Add"/>

The procedure for filling Declaration, Verification, view of filed request, Withdrawal of request and downloading of filed Form of INT-02 are the same as mentioned above for INT-01.

NOTE: "Withdraw" option can be done by the taxpayer if and only the request is not blocked by Tax officer. On receipt of Sealing/De-Sealing request filed by the Taxpayer, the Tax officer should raise a ticket to BSNL for E-Lock procedure. Ticket can be raised by the Tax officer only after blocking the Sealing/De-Sealing request filed by the Taxpayer. In case if the Tax officer has raised the ticket to BSNL for E-Lock, the said request cannot be withdrawn.

IMPORTANT INSTRUCTION FOR THE TAXPAYERS WHO HAVE FILED THE SEALING INTIMATION MANUALLY AND NOT APPLIED FOR DE-SEALING YET:

Those Taxpayers who had applied for sealing intimation manually and the sealing was executed by the jurisdictional officer have to file the same request online(HSNS INT-01) before filing De-Sealing request. Then the Taxofficer would take action on the Intimation filed. Only when the status of the said intimation(HSNS INT-01) is changed as "SEALING EXECUTED", The taxpayer can file De-Sealing(HSNS INT-02)request.